

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-101**  
IB-1009/ND/2020

**IN THE MATTER OF:**

M/S SUPREME PACKAGING INDUSTRIES

Vs.

M/s Al-TABARAK FROZEN FOODS PVT LTD

....Applicant

.....Respondent

**SECTION**

U/s 9 IBC code 2016

Order delivered on 29.10.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Namrata Ranga

For the Respondent :

**ORDER**

Issue notice upon respondents by all modes including email as well as process of this bench . Affidavit of service must be filed within one week from today. Ld. Counsel for the respondent is directed to file the reply within one week after receiving the notice by serving advance copy of the same upon the Ld. Counsel for the petitioner. Thereafter, Ld. Counsel for the petitioner is directed to file the rejoinder, if any, within one week after receiving the reply.

**List the case on 01.12.2020.**

- Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

- Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**